ROLE OF AIRCRAFT CARRIER IN THE DEFENCE OF INDIA

- 308. SHRI M. RUTHNASWAMY: Will the Minister of Defence be pleased to state:
- (a) what are the uses of the aircraft carrier in respect of the defence of India; and
- (b) whether it can be put to any use in the defence of the N.E.F.A. border against the Chinese?

THE MINISTER OF DEFENCE (SHRIY. B. CHAVAN): (a) An Aircraft Carrier provides facilities of a mobile airfield in navigational waters and thus increases the range of the defensive and offensive potential of the Naval force against Air, Surface and under-water threats. The Aircraft Carrier can also provide tactical support to the Army/Air Force within the operating range of the aircraft borne on it, and can play an important and vital part in the maritime defence of India.

(b) No, Sir.

PRODUCTION TARGETS IN COTTON AND OIL-SEEDS

309. Shri NIRANJAN SINGH: Will the Minister of Planning be pleased to state whether the Planning Commission has recently appointed an adviser who will visit different States to discuss with them concrete measures for achieving additional production targets in cotton and oil-seeds?

THE DEPUTY MINISTER IN MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING C. R. PATTABHI RAMAN): The Planning Commission Yes. appointed in October 1962 Raja Surendra Singh of Nalagarh as Adviser (Special Agricultural Programmes) for maintaining direct and live contacts with the State Governments for stepping up the production cotton and oil-seeds with a sense of urgency.

PORTUGUESE SOLDIERS AS PRISONERS WITH GOVERNMENT

- 310. SHRI SUNDARMANI PATEL: Will the PRIME MINISTER be pleased to state:
- (a) what is the number of Portuguese soldiers who were taken prisoners from Goa, Daman and Diu who are still in the custody of the Government of India; and
- (b) what do Government propose to do about them?

THE PRIME MINISTER AND MINISTER OF EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) and (b) There are no Portuguese soldiers in the custody of the Government of India. All Portuguese internees left Goa by the middle of May, 1962.

- 311. [Transferred to the 14th March, 1963.]
- 312. [Transferred to the 18th March, 1963.]

VIOLATION OF INDUSTRIAL TRUCE RESOLUTION

- 313. Shri BHUPESH GUPTA: Will the Minister of Labour and Employment be pleased to state:
- (a) whether Government have received a Memorandum from the West Bengal Branch of A.I.T.U.C. about the violation of the Industrial Truce Resolution by the employers;
- (b) if so, what is the nature of the allegations; and
- (c) what steps Government have taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI RATANLAL KISHORILAL MALVIYA): (a) A copy of the memorandum submitted by the West Bengal Branch of A.I.T.U.C. to Labour Minister, West Bengal has been received.